

**R E V I S E D**

ITEM NO.35

Court 5 (Video Conferencing)

SECTION XIV

**S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S**

Petition(s) for Special Leave to Appeal (C) Nos.6755-6757/2021

(Arising out of impugned final judgment and order dated 01-02-2021 in WA No.168/2019 01-02-2021 in WA No.169/2019 01-02-2021 in WA No. 128/2019 passed by the High Court of Tripura at Agarthala)

BABUL DAS (2) & ORS.

Petitioner(s)

VERSUS

JALAL UDDIN & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.59959/2021-ADDITION / DELETION / MODIFICATION PARTIES)

WITH S.L.P.(C) Nos.6148-6151/2021 (XIV)  
(FOR ADMISSION and I.R. and IA No.53889/2021-ADDITION / DELETION / MODIFICATION PARTIES)

Date : 23-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Ms. Kiran Suri, Sr. Adv.  
Mr. S.J. Amith, Adv.  
Mr. Krishna Kumar, Adv.  
Dr. (Mrs.) Vipin Gupta, AOR

For Respondent(s) Mr. Shuvodeep Roy, AOR  
Mr. Kabir Shankar Bose, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 In view of the letter circulated by the learned counsel on behalf of the respondent-State for filing reply affidavit, list the Special Leave Petitions after two weeks.
- 2 The interim order passed by this Court on 29 June 2021, shall continue until the next date of listing.

(CHETAN KUMAR)  
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)  
Court Master

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